

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE) NOTIFICATION AND RELATED PAPERS.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): Sir, I also lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 1048, dated the 16th July, 1971, (in English and Hindi) together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-850/71.]

ANNUAL REPORT AND AUDITED ACCOUNTS (1967-68) OF THE BOARD OF TRUSTEES OF INDIAN MUSEUM, CALCUTTA

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (PROF. D. P. YADAV): Sir, I beg to lay on the Table a copy each of the following papers (in English and Hindi):

(i) Annual Report and the Audited Accounts of the Board of Trustees of the Indian Museum, Calcutta, for the year 1967-68 [Placed in Library. See No. LT-770/71.]

(ii) A statement giving reasons for the delay in laying on the Table the document mentioned at (i) above. [Placed in Library. See No. LT-771/71.]

THE MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (CLASSIFICATION OF GOODS) RULES, 1971 AND RELATED PAPERS

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BEDABRATA BARUA): Sir, I beg to lay on the Table, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969, a copy of the Department of Company Affairs Notification G.S.R. No. 1033, dated the 26th June, 1971, publishing the Monopolies and Restrictive Trade Practices (Classification of Goods) Rules, 1971, together with a statement giving reasons for the delay in laying

the Notification and also for not laying simultaneously the Hindi Version thereof. [Placed in Library. See No. LT-806/71 and 807/71.]

STATEMENT RE FLOOD SITUATION IN THE COUNTRY

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): Sir, I lay on the Table a statement (in English and Hindi) on the flood situation in the country, (Placed in Library. See No. LT-791/71.)

MOTION RE ELECTION TO THE SAMSAD (COURT) OF VISHVA-BHARATI

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (PROF. D. P. YADAV): Sir, I beg to move the following Motion:—

“That in pursuance of clause (xii) of sub-section (1) of section 19 of the Vishva-Bharati Act, 1951 (29 of 1951), read with clauses (5) and (11) of statute 10 of the Statutes of the University, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Samsad (Court) of Vishva-Bharati, in the vacancy caused by the vacation of seat in the Rajya Sabha by Shri Shyam Nandan Mishra on the 11th March, 1971.”

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: The programme of election to the Samsad (Court) of Vishva-Bharati will be published in the Parliamentary Bulletin.